

in accordance with the general rules applicable to other Central Services, depending upon the availability of permanent vacancies at a given time and eligibility of officers concerned.

(b) Statement II giving the information is placed on the Table of the House. [Placed in Library. See No. LT3099/78]

(c) Statement III giving the information is given is placed on the Table of the House. [Placed in Library. See No. LT-3099/78].

(d) No, Sir. Vacancies reserved for direct recruits of all categories are filled strictly according to rules. However, *ad-hoc* promotions are made purely on the basis of seniority to fill up the reserved vacancies temporarily in the absence of direct recruitment pending filling up of these vacancies on regular basis. When the direct recruitment vacancies reserved for Scheduled Castes and Scheduled Tribes are filled regularly, these vacancies will go to the reserved categories, who are selected and recommended by the UPSC.

#### Regulations in force to check Alienation of Tribal Lands

111. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Acts and Regulations in force in scheduled areas of the States to check the alienation of tribal lands State-wise with the year of effect of the said legislations;

(b) the names of the States which have amended the existing Acts and Regulations in recent years to check the illegal transfer of the lands in scheduled areas;

(c) the extent of lands so far returned to the tribals according to these laws State-wise;

(d) the number of cases pending for disposal up till now State-wise; and

(e) the steps suggested by the Centre to the States for speedy disposal of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) to (d). Information has been called for from the State Govts. & will be laid on the Table of the House.

(e) The States were asked to prepare a crash programme for effectively implementing the laws relating to prevention of land alienation & restoration of alienated land clearly setting targets for each year which should be periodically reviewed.

#### News Item Captioned "Caste Rivalry Plagues H.E.C."

4192. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to a news item captioned 'Caste rivalry plagues H.E.C.' appearing in the Financial Express dated 11-11-1978;

(b) if so, Government's reaction thereto; and

(c) what effective steps have been and are being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) Government are already aware of the existence of multiplicity of unions, large number of associations of group interests and the rivalry, *inter se* these unions and groups and within the recognised union in the Heavy Engineering Corporation Ltd., Ranchi (H.E.C.). Government are also aware of the inadequate order book position and critical ways and means position of H.E.C. Necessary steps are being taken to meet the situation with regard to all these aspects.

(c) The inter union and intra union rivalry has been responsible to a considerable extent in creating industrial unrest and has also made it difficult to reach a settlement of grievances. The management have already approached the Government of Bihar for completing the necessary procedures for the constitution of collective bargaining agency. Government of India have also requested the Govt. of Bihar for assistance in this regard.

HEC have been trying hard to secure more orders from the steel and other sectors. They have also received orders to the extent of about Rs. 30 crores for export of steel plant equipment for third countries with USSR assistance. Efforts to secure more export orders are continuing. They have also undertaken a programme of diversification of production so as to fill the gap in their order